

**ELECTION TO COMMITTEE
EMPLOYEES' STATE INSURANCE CORPORATION**

The Deputy Minister of Labour (Shri Abid Ali): I beg to move:

"That in pursuance of clause (1) of Section 4 of the Employees' State Insurance Act, 1948, read with rule 2(A) of the Employees' State Insurance (Central) Rules 1950, this House do proceed to elect in such manner as the Speaker may direct, a Member from among themselves to serve on the Employees' State Insurance Corporation in place of Shri Khandubhai K. Desai who has resigned."

Mr. Speaker: The question is:

"That in pursuance of clause (1) of Section 4 of the Employees' State Insurance Act, 1948, read with rule 2(A) of the Employees' State Insurance (Central) Rules 1950, this House do proceed to elect in such manner as the Speaker may direct, a Member from among themselves to serve on the Employees' State Insurance Corporation in place of Shri Khandubhai K. Desai who has resigned."

The motion was adopted.

Mr. Speaker: I have to inform hon. Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding election, if necessary, in connection with the Employees' State Insurance Corporation, namely:—

Date for nomination	Date for withdrawal	Date for election
28-9-54	28-9-54	29-9-54

The nomination to the Corporation and the withdrawal of candidature will be received in the Parliamentary Notice Office upto 1 P.M. and 4 P.M. respectively on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 11 A.M. to 1-30 P.M.

BUSINESS OF THE HOUSE

Mr. Speaker: Today, the House will first take up consideration of the Taxation Laws (Extension to Jammu and Kashmir) Bill, 1954, for which one hour has been allotted. This Bill will be disposed of by about 1 P.M. Thereafter the House will take up the Madhya Bharat Taxation on Income (Invalidation) Bill, for which also one hour has been allotted. After this second Bill has been disposed of by about 2 P.M., the House will proceed with the consideration of the Supplementary Demands for Grants and connected Appropriation Bill for 1954-55, for which six hours have been allotted.

There is another matter which is included in the combined agenda for today and tomorrow, viz., motion regarding Indian Administrative Rules, etc. I suggest that if the House is agreeable, 2½ hours may be allotted for discussion of all these motions.

TAXATION LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:*

"That the Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir and for matters connected therewith, be taken into consideration."

This Bill is in implementation of the integration of Jammu and Kashmir State with India. The other Part B States generally known as princely States integrated with India in January 1950 after the adoption of the present Constitution. The Jammu and Kashmir State then integrated only in regard to a few subjects: defence, foreign

*Moved with the recommendation of the President.